

Bail Application No.1865/21
FIR No.94/2021
P.S.Burari
U/s 452/323/341/427/34 IPC
State Vs. Surat Singh

13.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad through Video Conferencing Mode.

Fresh application under Section 438 Cr. P.C., moved for grant of anticipatory bail of accused Surat Singh.

Present: Sh. Rajat Kalra, Ld. Addl. PP for State through VC.

Ld. Counsel for accused through VC.

Let notice of the application be issued to the IO/SHO to file reply on NDOH.

List for arguments on the application on 22.07.2021.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/13.07.2021

Bail Application No.1867/21
FIR No.274/2021
P.S. Subzi Mandi
U/s 392/34 IPC
State Vs. Akram

13.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad through Video Conferencing Mode.

Fresh application under Section 439 Cr. P.C., moved for grant of bail of accused Akram.

Present: Sh. Rajat Kalra, Ld. Addl. PP for State through VC.

Ld. Counsel for accused through VC.

Let notice of the application be issued to the IO/SHO to file reply on NDOH.

List for arguments on the application on 22.07.2021.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/13.07.2021

Bail Application No.1863/21
FIR No.482/2020
P.S.Wazirabad
U/s 498A/406/34 IPC
State Vs. Akhilesh Kumar
Tiwari

13.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad through Video Conferencing Mode.

Fresh application under Section 438 Cr. P.C., moved for grant of anticipatory bail of accused Akhilesh Kumar Tiwari.

Present: Sh. Rajat Kalra, Ld. Addl. PP for State through VC.

Ld. Counsel for accused through VC.

Let notice of the application be issued to the IO/SHO to file reply on NDOH.

List for arguments on the application on 23.07.2021.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/13.07.2021

Bail Application No.1864/21
FIR No.482/2020
P.S.Wazirabad
U/s 498A/406/34 IPC
State Vs. Ajay Kumar
Tiwari

13.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad through Video Conferencing Mode.

Fresh application under Section 438 Cr. P.C., moved for grant of anticipatory bail of accused Ajay Kumar Tiwari.

Present: Sh. Rajat Kalra, Ld. Addl. PP for State through VC.

Ld. Counsel for accused through VC.

Let notice of the application be issued to the IO/SHO to file reply on NDOH.

List for arguments on the application on 23.07.2021.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/13.07.2021

Bail Application No.593/2021,594/21,595/21 & 682/21

FIR No.727/20

P.S. Burari

U/s 498A/406/34 IPC

State Vs. 1. Anul Minj

2. Alic Rebecca Minj

3.Roja Minj

4. Alexander Minj

13.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

Present: Sh. Rajat Kalra, Ld. Addl. PP for State through VC.

Ms. Anjana Masih, Ld. Counsel for applicant through VC.

Ms. Agnes Iqbal, Ld. Counsel for complainant.

IO/SI Ajit Kumar through VC.

Ld. Counsel for the accused persons has submitted that accused persons are ready to join the investigation.

Re-list for arguments on the application on 23.07.2021. Interim order, if any to continue till NDOH. All the accused persons are directed to appear before the IO on 19.07.2021.

Copy of order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/13.07.2021

Bail Application No.1862/21
FIR No.98/21
P.S.Burari
U/s 307/411/120-B/34 IPC
State Vs. Amit Mehra

13.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail/urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad through Video Conferencing Mode.

This is fresh application moved on behalf of accused/applicant for reducing the surety amount.

Present: Sh. Rajat Kalra, Ld. Addl. PP for State through VC.

Mr. Farahim Khan, Ld. Counsel for applicant/accused through VC.

Vide this order, I shall dispose of the application moved for accused Amit Mehra for reducing the surety amount.

I have heard the submissions of both sides.

Ld. Counsel for applicant/accused submitted that vide order dated 07.07.2021 accused Amit Mehra was granted bail by the Court on furnishing of bail bond of Rs.20,000/- with one surety of like amount to the satisfaction of Ld. CMM/Ld. ACMM/Ld. LinkMM/Ld.Duty MM. He further submitted that

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FIR No.98/21

P.S.Burari, State Vs. Amit Mehra

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applicant/accused is a very poor person and is not in position to furnish sound surety and due to the non-furnishing of the sound surety he is still in Judicial Custody. Therefore, he prays that surety amount may be reduced.

Ld. Additional PP for the State has opposed the bail application as per law.

Considering the submissions of Ld. Counsel for applicant/accused and financial condition of the accused, the amount of surety is reduced from 20,000/- to Rs.10,000/-. Accordingly, the order dated 07.07.2021 is modified to the extent that accused be released on bail after furnishing of bail bond of Rs.10,000/- with one surety of like amount to the satisfaction of Ld. CMM/Ld. MM/Ld. LinkMM/Ld.Duty MM. The present order be read as the part of order dated 07.07.2021.

With the above observation, application moved for accused stands disposed off. Copy of this order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/13.07.2021

Bail Application No.2806
FIR No.71/21
P.S. Wazirabad
U/s 376/506 IPC
State Vs. Amit Dedha

13.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

This is an application under Section 438 Cr.P.C., for accused Amit Dedha for grant of anticipatory bail.

Present: Sh. Rajat Kalra, Ld. Addl. PP for State through VC.

None for applicant/accused connected through VC.

None has appeared for applicant/accused through VC since morning. Even on the last date of hearing none has appeared for applicant/accused. It appears that applicant/accused is not interested in pursuing his application. Accordingly, same is dismissed in default.

Copy of this order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/13.07.2021

Bail Application No.1862/21
FIR No.482/2020
P.S.Wazirabad
U/s 498A/406/34 IPC
State Vs. Shanti Devi

13.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad through Video Conferencing Mode.

Fresh application under Section 438 Cr. P.C., moved for grant of anticipatory bail of accused Shanti Devi.

Present: Sh. Rajat Kalra, Ld. Addl. PP for State through VC.

Ld. Counsel for accused through VC.

Let notice of the application be issued to the IO/SHO to file reply on NDOH.

List for arguments on the application on 23.07.2021.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/13.07.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No.1783/21

FIR No.204/2021

P.S.Timarpur

U/s 308/323/506/452/34 IPC

State Vs. Rajeev @ Raj S/o

Sunil

13.07.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad Video Conferencing Mode.

This is an application under Section 439 Cr.P.C., on behalf of accused Rajeev for grant of interim bail for a period of three months.

Present: Sh. Rajat Kalra, Ld. Addl. PP for State through VC.

Sh. Sunil Tiwari, Ld. Counsel for accused/applicant through VC.

IO/ASI Bhushan through VC.

ORDER ON INTERIM BAIL APPLICATION

1. Vide this order, this Court shall adjudicate upon the interim bail application filed on behalf of the accused Rajeev. Arguments were heard *in extenso*, the gist whereof is discussed hereunder.

2. Ld. Counsel for the accused submitted that there is cross FIR between the parties and one of the co-accused is the complainant in cross case FIR No. 206/21, under Section 323/341/506/34, PS Timarpur. He further submitted that wife of the accused namely Simran is pregnant and she is in an advanced stage of her pregnancy and she is getting treatment from doctors of Aruna Asaf Ali Hospital, Delhi and expected date of delivery has been stated to be on 06.08.2021. Ld. Counsel further submitted that nobody is available to lookafter the wife of the accused/applicant and to take care. Ld. Counsel further submitted that accused has also to arrange the funds for the treatment of his wife before delivery, at the time of delivery and after the delivery.

3. Ld. Additional PP for the State and IO have opposed the interim bail for a period of three months. It is submitted that the period of three months is a long period of time.

4. Reply to the bail application has already been filed by the IO ASI Bhushan wherein it has been submitted that the documents regarding the medical condition of the wife of the accused/applicant on which the interim bail has been sought is found to be genuine after verification.

5. Submissions of both sides heard.

6. In view of the medical documents filed by the applicant,

report of the IO regarding treatment of wife of accused and advance stage of pregnancy and management, accused is granted interim bail for a period of 30 days from the date of release, on furnishing bail bond and surety bond of Rs.20,000/- with one surety of like amount to the satisfaction of Ld. CMM/Ld. MM/Ld. Duty MM as the case may be, subject to the conditions that:

- a) The accused shall surrender himself on expiry of the period of 30 days from date of released, by 10.00 am in Tihar Jail with report in writing alongwith an affidavit through his counsel, to be filed in the court on the same day by 4 :00 pm, regarding such compliance.
- b) The applicant/accused is directed not to leave NCT of Delhi without prior permission of the Court.
- c) The accused/applicant shall join investigation as and when called for.
- d) The accused is directed to give all his mobile numbers to the Investigating Officer and keep them operational at all times.
- e) The accused shall give his address to the IO and if he changes the address he shall intimate the same to the IO.
- f) The accused shall not, directly or indirectly, contact or pressurize, complainant or any other witness. In case any complaint is received from the complainant that the

accused is trying to contact him/her and trying to put pressure on him/her then the protection granted by this Court shall stand cancelled.

9. Needless to say, the abovementioned observations are predicated solely on the facts as alleged, and brought forth at this juncture, and are not findings on merits, and would also have no bearing on the merits of the case. With these conditions, and observations, the interim bail application stands disposed off.

10. The application moved for grant of interim bail to the applicant/accused Rajeev, stands disposed of.

11. Copy of this order be sent to the **Jail Superintendent through electronic mode**. Copy of the order be uploaded on the website of the District Court.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/13.07.2021